

Central Administrative Tribunal
Principal Bench

O.A. No. 2292 of 1998

New Delhi, dated this the 1st day of June, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Shri S.K. Gautam,
S/o late Shri N.S. Sharma,
R/o A-1/128-B, Janta Flats,
Paschim Vihar,
New Delhi-110063.
(By Advocate: Shri V.K. Rao) ... Applicant
Versus

1. Govt. of NCT of Delhi,
through the Chief Secretary,
5, Sham Nath Marg, Delhi.
2. Director,
Directorate of Training,
NCT of Delhi,
Civil Services,
Institutional Area,
Vishwas Nagar,
Shahdara, Delhi-32. ... Respondents

(By Advocate: Shri Vimal Roy proxy counsel
for Shri H.L. Jad)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Both counsel state that this O.A. is covered by the judgment of the Tribunal dated 25.9.98 in O.A. No. 453/98 Surinder Kumar Sharma Vs. L.G. and Others (copy annexed with rejoinder).

2. Accordingly this O.A. succeeds and is allowed. The impugned orders are quashed. Respondents are directed to extend the benefits contained in the Tribunal's aforesaid order dated 25.9.98 and grant him pay and allowances in the

(9)

promotion post w.e.f. 9.5.98 with arrears, and costs
of Rs.1000/- thereon within two months from the
date of receipt of a copy of this order. ~~1~~ ~~7~~.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)
Member (J)

S. R. Adige

(S. R. Adige)
Vice Chairman (A)

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